

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 104
IB- 3185/(ND)/2019

IN THE MATTER OF:

Punjab National Bank
Vs.
M/s World Wide Metals Pvt. Ltd.

....**Applicant**

....**Respondent**

Order under Section 7 of IBC.

Order delivered on 08.01.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant : Ms.NupurRaut, Adv.
For the Respondent : Mr.BalvinderRalhan, Adv.

ORDER

Learned Counsel Ms.Nupur for the applicant states that rejoinder could not be filed as the amalgamation of the applicant with the other banks is in process. Learned Counsel for the applicant seeks and is granted one week time to file rejoinder, with copy in advance to the other side.

List on 12.02.2021.

Sd/-
SUMITA PURKAYASTHA
MEMBER (T)

Sd/-
DR. DEEPTI MUKESH
MEMBER (J)

Vaishali – 08.01.2021